

(2021) 07 SEBI CK 0134

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 756 Of 2021, Appeal No. 489 Of 2021

Asit C. Mehta Investment Interrmediates Ltd

APPELLANT

Vs

BSE Limited

RESPONDENT

Date of Decision : 19-07-2021

Acts Referred:

Citation : (2021) 07 SEBI CK 0134

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Abishek Venkataraman, Sabeena Mahadik, Pankaj Uttaradhi, Sagar Hate, Manish Chhangani, Ravishekhar Pandey

Judgement

1. Short controversy is that a penalty has been imposed without issuing a show cause notice or providing an opportunity of hearing. Let the learned counsel for the respondent seek necessary instructions and file an affidavit if necessary. List for admission on July 26, 2021.
2. Parties are directed to take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.